


<b>FORM A</b> <b>PUBLIC ANNOUNCEMENT</b> [Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016]  <b>FOR THE ATTENTION OF THE CREDITORS OF</b> <b>NEXUS WELL-HOPE AGRITECH INTERNATIONAL LIMITED</b>		
RELEVANT PARTICULARS		
1	Name of the Corporate Debtor	<b>NEXUS WELL-HOPE AGRITECH INTERNATIONAL LIMITED</b>
2	Date of Incorporation of Corporate Debtor	01 December 2015
3	Authority under which corporate debtor is incorporated / registered	RoC-Hyderabad
4	Corporate Identity no. / Limited Liability Identification No. of Corporate Debtor	U05004TG2015PLC101994
5	Address of the registered office and principal office (if any) of corporate debtor	Door No.: 8-1-301/86 & 87, Plot No.101, Shaikpet Nala, Saipriya Residency, Lakshmi Nagar Colony, Hyderabad - 500008 Telangana
6	Insolvency Commencement date in respect of Corporate Debtor	<b>09 September 2022</b> <b>(Order made available and received by IRP on 16 Sep 2022)</b>
7	Estimated date of Closure of insolvency resolution process	<b>08 March 2023</b> (Being 180 days from commencement of CIRP)
8	Name and registration number of the insolvency professional acting as interim resolution professional	<b>Maheswara Rao Gokada</b> <b>Reg. No.: IBBI/IPA-003/IP-N00381/2021-2022/13921</b>
9	Address and e-mail of the interim resolution professional, as registered with the Board	<b>Registered Address:</b> Door No: 4-119/2/G2; Laxmi Subhiksha Apartment, Page Junior College Road, Central Park, Kompally, Medchal Malkajgiri District, Hyderabad, Telangana – 500014  <b>Email Id: mrgokada@gmail.com</b>



*Maheswara Rao*

10	Address and e-mail to be used for correspondence with the interim resolution professional	<b>Address:</b> Door No: 4-119/2/G2; Laxmi Subhiksha Apartment, Page Junior College Road, Central Park, Kompally, Medchal Malkajgiri District, Hyderabad, Telengana – 500014  <b>Email Id: cirpnexuswellhope@gmail.com</b>
11	Last Date for submission of claims	<b>30 September 2022</b>
12	Classes of Creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13	Names of Insolvency Professionals identified to act as Authorised Representative of Creditors in a class (Three names for each class)	Not Applicable
14	(a) Relevant Forms and	(a) Web link: <a href="https://ibbi.gov.in/home/downloads">https://ibbi.gov.in/home/downloads</a>
	(b) Details of authorized representatives are available at:	(b) Not Applicable
<p>Notice is hereby given that the National Company Law Tribunal, HYDERABAD - II has ordered the commencement of a corporate insolvency resolution process of NEXUS WELL-HOPE AGRITECH INTERNATIONAL LIMITED on <b>09 September 2022</b>.</p> <p>The Creditors of NEXUS WELL-HOPE AGRITECH INTERNATIONAL LIMITED, are hereby called upon to submit their claims with proof on or before <b>30 September 2022</b> to the interim resolution professional at the address mentioned against entry No. 10.</p> <p>The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.</p> <p><b>Submission of false or misleading proofs of claim shall attract penalties.</b></p>		
Date:	19 September 2022	Sd/- MAHESWARA RAO GOKADA Interim Resolution Professional In the matter of NEXUS WELL-HOPE AGRITECH INTERNATIONAL LIMITED Reg. No.: IBBI/IPA-003/IP-N00381/2021-2022/13921 AFA No. AA3/13921/01/311222/300604 Valid Till: 31-12-2022
Place:	Hyderabad	
		

5-YEAR LEASES IN GRAIN PROCURING REGIONS

FCI to extend leases of half of private storage depots

SANDIP DAS New Delhi, September 18

THE FOOD MINISTRY has approved a policy to extend the leases for storage depots...



CWCs, SWCs and other agencies. FCI will carry out region-wise rehiring of storage facilities...

According to an official note, the decision to rehire grain storage facilities created after the expiry of a guaranteed hiring period by FCI...

storage charges of PEG godowns are generally lower than that of CWC godowns, it stated. Currently, the FCI has about 38.91 mt of storage capacity...

GRAIN STORAGE

Under the scheme, grain storage capacity is created by private parties, the central warehousing corp and state govts for hiring by the FCI

month of July. However due to implementation of free ration scheme - PMJKAY since April 2020 and sharp drop in wheat procurement this season...

WTO: USTR to hold meet on Sept 21, Goyal to attend

PRESS TRUST OF INDIA New Delhi, September 18

THE USTR Representative has convened a meeting of trade ministers of G20 countries in Bali on September 21, to discuss World Trade Organisation's (WTO) dispute settlement reforms, an official said.

The meeting will be attended by the commerce and industry minister Piyush Goyal, who will be in Bali for G20's Trade, Investment, and Industry Ministerial Meeting on September 21.

US Trade Representative (USTR) Katherine Tai has called the meeting to discuss their issues with regard to WTO's dispute settlement mechanism. The Geneva-based 164 member multi-lateral body deals with global exports and import-related norms. Besides, it adjudicates trade disputes between the member countries.

plant has been filed in the WTO - the countries find mutually agreed solution, particularly during the phase of bilateral consultations; and through adjudication which includes ruling by panel and if not satisfied, challenging that ruling at the appellate body.

The appellate body is the apex institution to adjudicate disputes. Smooth functioning of the WTO's dispute settlement mechanism hit a roadblock when the US blocked appointments of members in the appellate body (AB). Though the AB stopped functioning from December 10, 2019, the panels are still working.

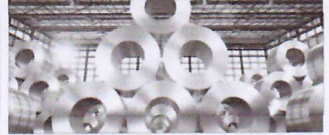
Since December 2019, as many as 24 appeals have been filed in AB. Out of this, four are filed by India that includes Japan's cases on India's safeguard measures on steel; the US case against India's export subsidies and Brazil, Australia and Guatemala's cases against India on sugar.

Tata Steel among 75 firms seeking steel PLI benefits

FE BUREAU New Delhi, September 18

TATA STEEL, JSW Steel and AcelorMittal Nippon Steel (AM/NS India) were among around 75 firms that have shown interest in the ₹6,322 crore production-linked incentive (PLI) scheme for speciality steel.

The response has been very good. Both large integrated players like Tata Steel, JSW Steel, JSL and SAIL and a clutch of secondary players have evinced interest. The total number of applications would be around 75, said a steel ministry source.



BOOSTING LOCAL OUTPUT

Tata Steel, JSW Steel and AcelorMittal Nippon Steel (AM/NS India) among around 75 firms that have shown interest in the ₹6,322 crore production-linked incentive

as well as move up the value chain. The cabinet approved the scheme on July 22, 2021. The scheme was notified on July 29. Coated products, high-strength steel, speciality rails, alloy steel products and electrical steel are the broad five target categories under the scheme.

ARUNJYOTI BIO VENTURES LIMITED. Corporate Identification Number: L51100G1904PLC02404. Registered Office: Plot No. 43, P & T Colony, Karimnagar - 505009, Telangana, India.

Compounding of offences: CBDT issues revised norms

TO PROMOTE EASE of doing business and decriminalise minor offences, the Income Tax Department has revised guidelines to allow compounding of those offences that attracted conviction with imprisonment for less than 3 years.

EXPRESS Careers

Mumbai Port Authority. Applications are invited from eligible Indian Nationals for the following engagements purely on contract basis in Mumbai Port Authority.

IDBI BANK Advertisement for Appointment of Information Technology & Data Analytics Experts on Contract Basis.

CAPITALSQUARE CAPITALSQUARE ADVISORS PRIVATE LIMITED. For appointment to create vacant positions.

SBI State Bank of India, SB Global IT Centre, IT-RRBs & FO Tech Ops Department. Procurement of Support for Infrastructure and Services of Applications of Foreign Offices (FO) of SBI FOR PERIOD OF THREE YEARS.

AUCTION OF STATE GOVERNMENT SECURITIES. Table with columns: Sr. No., State/UT, Amount to be raised (₹ Cr), Additional borrowing (Green Shoe) option (₹ Cr), Tenure (in years), Type of auction.

FORM G INVITATION FOR EXPRESSION OF INTEREST. Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016.

FORM A PUBLIC ANNOUNCEMENT. Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016.

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